

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No217  
C.P.(CAA)/48(AHM)2021  
in  
C.A.(CAA)/46(AHM)2021

**Proceedings under Section 230-232 Co. Act, 2013**

**IN THE MATTER OF:**

Innovative Healing Systems(Gujarat) Pvt Ltd  
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

**Order delivered on 12/10/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Advocate, Mr. Ravi Pahwa.  
For the RD : Assistant RD, Mr. Liladhar Sharma.  
For the OL : UDC, Mr. Suresh Shrivastava.

**ORDER**

Learned counsel for the Petitioners states that order dated 26.07.2022 is complied with and affidavit to that effect is filed. The notice period to RBI for filing reply is still not completed. Hence, the matter is adjourned to 21.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**